[Mr. Speaker]

spite of my direction not to do so. The hon. Members from this side were speaking, three or four or five of them. What has the Leader of the House All that he said was that "in accordance with the rule take action against such of the hon. Members who defy your order and make it impossible for us to proceed". It is not a question of omnibus motion. The rule i. there, and that applies to everyone who causes disturbance. I am really surprised at the conduct of the hon. Members. I look to the leaders of each group to control his following, and see to it . .

Shri Raghunath Singh: They have failed to control.

Mr. Speaker: Shri Mukerjee come here to defend their cause. agree with him, so far as the particular points that have been raised are concerned. There is no general order asking all of them to vacate. But he must equally take notice of the fact that some hon. Members here, spite of our having gone to some other subject, went on getting up and going on loudly protesting. When I that I will proceed to the next item, he raises a point of order. A point of order can be raised, and abused also. After all this disturbance, when I did not allow him to proceed, he says "On a point of order". It is open to me to see whether the point of order is based upon something, merely is a ruse to get an opportunity to get the other point adjourned. It is open to me to find out that. once, twice or thrice I call upon an hon. Member to order and then he suddenly gets up and says "A point of order, Sir", am I merely to yield? Have I no discretion in this matter to see how did the point of order occur? After I have asked him to sit down once, twice and thrice, he says "On a point of order, Sir" as though I ought not to have asked him to sit down. It is rather strange. A per-

son who wants to defy my wants to evade it by saying it is a point of order, and if I do not admit it, immediately all hon. Members get up and say "you have not acted properly". I do not know how I can get on. If it is a regular deflance, I am afraid, I will have to take serious action than what has been suggested to me by the Leader of the House. The Leader of the House has not gone out of his way. On the other hand, it is I that suggested that I want some help, and he came to my help today. He has kept quiet all these two-three years and It is only now that he offered help, lest he be misunderstood; otherwise, it may be misunderstood, because he is the leader of the party also. Under these circumstances, he has not done anything wrong. On the other hand, he has assisted me and the House. I would welcome such reasonable assistance from all hon. Members of this House. as all of us are jointly interested in keeping order in this House.

Dr. Sushila Nayar: (Jhansi): Your orders about action against members have gone completely unattended to.

Mr. Speaker: Sardar Amar Singh Saigal. I find he is not here. Sarl Jhulan Sinha.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FIFTY-FOURTH REPORT

Shri Jhulan Sinha (Siwan): I beg to present the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions.

MINERAL OILS (ADDITIONAL DUTIES OF EXCISE AND CUS-TOMS) AMENDMENT BILL*

The Deputy Minister of Finance (Skrimati Tarkeshwari Sinha): On behalf of Shri Morarji Desai, I beg

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